Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 12.08.2010

The Meeting No. 20/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.08.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 20/84-ALC3/2010 **MEETING DATE** : 12.08.2010 **MEETING NUMBER**

	Case No.:8/9/84-ALC3/2010	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:20/84-ALC3/2010 12.08.2010	Status: Rejected
	HO File :01/84/050/00044/AM11/	RLA File :02/24/040/00003/AM11/	Lic.No/Date:0210140892	

		16.04.2010
1	1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed
		that nobody attended the personal hearing granted to them in NC meeting held on 15.07.2010. Hence,
		Committee was constrained to reject the case.
		RLA may take suitable consequential action accordingly.

		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	1	Status: Withdrawn
$\begin{vmatrix} 1 \\ 2 \end{vmatrix}$	HQ File :01/84/050/00071/AM11/		Lic.No/Date:0510265188 01.06.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed this case has already been considered in its meeting held on 05.08.2010. Hence, it has been decided to withdraw this case from agenda.

Case No.:1/20/84-ALC3/2010	Party Name:SAS INTERNATIONAL,	Meet No/Date:20/84-ALC3/2010 12.08.2010	Status: Approved
HQ File :01/84/050/00118/AM11/		Lic.No/Date:0410115965 02.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after

deliberations in consultation with the representatives of t	echnical authorities present in the meeting decided to
ratify the Advance authorization issued in this case on reg	peat basis as detailed below: -

Export item	Export	Import item	Quantity allowed		
	Qty.				
50% Wool 50% Silk blended	3000	50% Wool 50% Silk	3150 Kgs (with 5%		
shawls/scarves/Mufflers	Kgs.	blended yarn	wastage)		
The Regional Authority sha	The Regional Authority shall be advised to take necessary action subject to				
compliance of other usual con-	compliance of other usual conditions.				

	Case No.:2/20/84-ALC3/2010	Party Name:NATURAL INTIMA PVT.LTD,	Status: Deferred
4	HQ File :01/84/050/00119/AM11/		Defer Date:09.09.2010

Decision: The Committee considered the case as per agenda and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 09.09.2010.

	1 3	Meet No/Date:20/84-ALC3/2010 12.08.2010	Status: Transferred
HQ File :01/84/050/00120/AM11/		Lic.No/Date:3210044963 03.08.2010	

Decision: The Committee considered the case as per agenda and observed that ITC (HS) code of export item mentioned is 63053200, which covers 'Flexible intermediate bulk containers', which is not textiles articles. Hence, it appears that ITC (HS) code given is not correct. It was therefore decided to transfer this case to DES-VII Section (NC-VII) for their necessary action.

] -	Meet No/Date:20/84-ALC3/2010 12.08.2010	Status: Deferred
$\begin{bmatrix} 6 \end{bmatrix}$	HQ File :01/84/050/00121/AM11/		Lic.No/Date:0410116054 05.08.2010	Defer Date:09.09.2010

Decision: The Committee considered the case as per agenda and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 09.09.2010.

Case No.:5/20/84-ALC3/2010	-	12 00 2010	Status: Approved
HQ File :01/84/050/00122/AM11/		Lic.No/Date:1010039699 06.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

Export item	Export	Import item	Quantity allowed
	Qty.		
Car seat cover in different sizes contains jacquard fabric 17113 Mtrs. & Velcro		Jacquard fabric, width 1.4 mts. GSM- 190+/-10%	17968 Mtrs.
tape 21000 Mtrs		Velcro Tap	21000 Mtrs.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/20/84-ALC3/2010	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:20/84-ALC3/2010 12.08.2010	Status: Deferred		
8	HQ File :01/84/050/00123/AM11/		Lic.No/Date:0710073441 06.08.2010	Defer Date:09.09.2010		
	Decision: The Committee considered the case as per agenda and observed that convious application has not					

Decision: The Committee considered the case as per agenda and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 09.09.2010.

Manual agenda cases

Case No.183	M/s Orient Craft Pvt. Ltd., New Delhi
NC No.20/AM11	F.No.01/84/162/136/AM11/DES-V
Dated 12.08.2010	Fixation of input output norms in respect of Annual Advance Authorization No.0510264284 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to visit the unit of the applicant firm by team of NC comprising officers from DGFT, DC (MSME), R.O, TC, Noida and DIPP to know the manufacturing process for ascertaining the wastage norms involved in this case. Firm may be informed accordingly.

The case stands deferred for re-listing on 23.09.2010.

Case No.184	M/s Orient Craft Pvt. Ltd., New Delhi
NC No.20/AM11	F.No.01/84/162/138/AM11/DES-V

Dated 12.08.2010	Fixation of input output norms in respect of Annual Advance
	Authorization No.0510264284 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to visit the unit of the applicant firm by team of NC comprising officers from DGFT, DC (MSME), R.O, TC, Noida and DIPP to know the manufacturing process for ascertaining the wastage norms involved in this case. Firm may be informed accordingly.

The case stands deferred for re-listing on 23.09.2010.

Case No.185	M/s Orient Craft Pvt. Ltd., New Delhi	
NC No.20/AM11	F.No.01/84/162/137/AM11/DES-V	
Dated 12.08.2010	Fixation of input output norms in respect of Annual Advance Authorization No.0510264284 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to visit the unit of the applicant firm by team of NC comprising officers from DGFT, DC (MSME), R.O, TC, Noida and DIPP to know the manufacturing process for ascertaining the wastage norms involved in this case. Firm may be informed accordingly.

The case stands deferred for re-listing on 23.09.2010.

Case No.186	M/s Orient Craft Pvt. Ltd., New Delhi
NC No.20/AM11	F.No.01/84/162/143/AM11/DES-V

Dated 12.08.2010	Fixation of input output norms in respect of Annual Advance
	Authorization No.0510264284 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to visit the unit of the applicant firm by team of NC comprising officers from DGFT, DC (MSME), R.O, TC, Noida and DIPP to know the manufacturing process for ascertaining the wastage norms involved in this case. Firm may be informed accordingly.

The case stands deferred for re-listing on 23.09.2010.

Case No.187	M/s Orient Craft Pvt. Ltd., New Delhi	
NC No.20/AM11 F.No.01/84/162/117/AM11/DES-V		
Dated 12.08.2010	Fixation of input output norms in respect of Annual Advance Authorization No.0510264284 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to visit the unit of the applicant firm by team of NC comprising officers from DGFT, DC (MSME), R.O, TC, Noida and DIPP to know the manufacturing process for ascertaining the wastage norms involved in this case. Firm may be informed accordingly.

The case stands deferred for re-listing on 23.09.2010.

NC No.20/AM11	F.No.01/84/162/49/AM11/DES-V					
Dated 12.08.2010	Request for enhancement of CIF value against DFIA No.					
	0210116982 dated 04.09.2008.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to refer the case to Policy Division {Jt.DGFT (TM)} for taking necessary action as NC has no role to play in this case. Case may be withdrawn from agenda.

Case No.189	M/s Ganga Acrowool Ltd., Ludhiana
NC No.20/AM11	F.No.01/84/50/242/AM09/DES-V
Dated 12.08.2010	Correction of typographical error in the minutes for fixation of input output norms in respect of Advance Authorization No.3010057031 dated 09.07.2008 – ex-post facto approval regarding.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was some typographical error in the minutes of NC meeting held on 18.03.2010. With regard to advance authorization No. 3010057031 dated 09.07.2008, the import item was mentioned from Acrylic Fibre to Acrylic Top in place of Acrylic Top to Acrylic Fibre. Necessary corrections have been carried out in the minutes. The Committee therefore decided to grant ex-post facto approval to this correction.

Case No.190	M/s Floor Décor, Cochin						
NC No.20/AM11	F.No.01/84/162/766/AM08/DES-V						
Dated 12.08.2010	Fixation of	input	output	norms	in	respect	of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the applicant firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 1% wastage on item of import taking cue from visit report of NC team given on similar item. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.191	M/s Bombay Rayon Fashions Ltd., Mumbai				
NC No.20/AM11	F.No.01/84/50/224/AM10/DES-V				
Dated 12.08.2010	Fixation of input output norms in respect of Advance				
	Authorization No.0310541630 dated 23.10.2009.				

Decision: The Committee considered the case as per agenda and observed that this case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 09.09.2010.

Case No.192	Reference received from Jt. DGFT, Kolkata	
NC No.20/AM11	F.No.01/84/162/187/AM10/DES-V	
Dated 12.08.2010	Policy relaxation of General Note No. 14 of Textiles Produc DFIA licenses issued to seven different cases.	

Decision: The Committee considered the case as per agenda and observed that this case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 09.09.2010.

Case No.193	M/s Tulip Clothing Pvt. Ltd., Tirupur				
NC No.20/AM11	F.No.01/84/50/158/AM10/DES-V				
Dated 12.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.3210041587 dated 27.10.2010.				

Decision: The Committee considered the case as per agenda and decided to condone the delay in submission of reply by the applicant firm. The relevant details available in the case file have been handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 09.09.2010.

Case No.194	M/s Tulip Clothing Pvt. Ltd., Tirupur				
NC No.20/AM11	F.No.01/84/50/223/AM10/DES-V				
Dated 12.08.2010	Re-fixation of input output norms in respect of Advance				
	Authorization No.3210042217 dated 15.12.2009.				

Decision: The Committee considered the case as per agenda and decided to condone the delay in submission of reply by the applicant firm. The relevant details available in the case file have been handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 09 09 2010

Case No.195	M/s Viraj Syntex Pvt. Ltd., Kanpur
NC No.20/AM11	F.No.01/84/50/283/AM10/DES-V

Dated 12.08.2010	Ratification of input output norms in respect of Advance
	Authorization No.0610017134 dated 29.01.2010.

Decision: The Committee considered the case as per agenda and decided to give another personal hearing to the applicant firm before NC meeting to be held on 09.09.2010. Firm may be informed accordingly.

The case stands deferred for re-listing on 09.09.2010.

Case No.196	M/s Hazi Farooque & Co. Varanasi (Ref. from PC-4 (B)			
NC No.20/AM11	F.No.01/84/162/390/AM10/DES-V			
Dated 12.08.2010	Clarification as to whether export product 'Hen Feather' is covered under DEPB entry at S.No 47A of Textiles Product.			

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sayed Hasan Ansari, Partner in the firm, who appeared for personal hearing before the Committee. He explained the case alongwith relevant documents and sample. From sample, it was seen that export item is fabric made out of sequence, beads alongwith embroidered hen feather in a particular pattern in the design as per buyer's order. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that export product description in question is covered under DEPB Schedule S.No. 89/47A. It was therefore decided to refer this case to PC-4(B) Section with above observation of NC for taking a decision in the matter.

Case No.197	M/s Gupta Enterprises, Chennai				
NC No.20/AM11	F.No.01/84/50/13/AM08/DES-V				
Dated 12.08.2010	Ratification of input output norms in respect of Advance				
	Authorization No.0410089135 dated 25.04.2007.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to visit the unit of the applicant firm by team of NC comprising officers from DGFT, DC (MSME), R.O, TC, Noida and DIPP

to know the manufacturing process for ascertaining the wastage norms involved in this case. It was also decided to link this case with the NC visit in the case of M/s Hirtik Exim, Secundrabad. Firm may be informed accordingly.

The case stands deferred for re-listing on 23.09.2010.

Case No.198	M/s Aditya Birla Nuvo Ltd., Kolkata				
NC No.20/AM11	F.No.01/84/50/156/AM10/DES-V				
Dated 12.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.0210133432 dated 06.11.2009.				

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 09.09.2010.

Case No.199	M/s BSL Ltd., Jaipur					
NC No.20/AM11	F.No.01/84/50/53/AM08/DES-V					
Dated 12.08.2010	Re-fixation of input output norms in respect of Advance					
	Authorization No.1310031943 dated 23.04.2010.					

Decision: The Committee considered the case as per agenda and went through the details/information submitted by the firm. Firm have informed that they are importing gummed & twisted mulberry silk yarn. The Committee therefore after deliberations in consultation with representatives of technical authorities present in the meeting decided to refix the norms taking cue from SION, J-124 as detailed below: -

Export item	Export	Import item	Qty. allowed
	Qty.		
100% natural silk	11100	Mulberry raw silk (gummed &	5004 Kgs (with
fabrics mulberry raw	Kgs	twisted) of any grade other than	39% wastage)
silk – 3600 Kgs,		dupion yarn)	
dupion silk yarn –		Dupion silk yarn (gummed &	10125 Kgs (with

7500 Kgs. twisted) 35% wastage)

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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